

**Financial Help to Jute Mills from R.B.I.**

**488. SHRI YAMUNA PRASAD MAN-DAL:** Will the Minister of COMMERCE be pleased to state:

(a) whether jute mills have refused to avail of financial help from Reserve Bank of India for modernisation; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b). Indian Jute Mills Association has denied having refused any offer of financial help by the Reserve Bank of India for modernisation.

**Detention Orders against Smugglers in Maharashtra**

**489 SHRI H. N. MUKERJEE:** Will the Minister of REVENUE AND BANKING be pleased to state

(a) the number of detention orders relating to smugglers issued by Maharashtra Government and the Central Government so far after the proclamation of emergency;

(b) number of those detained in jails in Bombay city;

(c) number of those who were admitted to hospitals for treatment,

(d) whether some of the smugglers were found going out of hospitals and if so, the facts thereof; and

(e) whether any action has been taken against Doctors and others in the matter?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) Out of 1458 orders of detention issued till 31-7-1976 under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act,

1974, after the proclamation of Emergency on 25-6-1975, 70 orders were issued by the Central Government and/or the officer especially empowered by the Central Government and 385 orders were issued by the Government of Maharashtra and/or an officer especially empowered by that Government against smugglers (including foreign exchange racketeers) from Maharashtra.

(b) As on 31-7-1976, 12 persons were confined in jails in Bombay city.

(c) 35 detenus were admitted to Hospital for treatment during the period from 1-7-1975 to 31-7-1976.

(d) Only one instance has come to notice where a detenu who was admitted to an hospital in Bombay was apprehended in the early hours of the morning on 19-5-1976 while alighting from a taxi at the Hospital porch.

(e) Yes, Sir Appropriate action against the jail staff and the medical staff concerned has been taken by the State Government. In addition, the Jailor incharge of the Hospital Prison and one medical officer have been detained under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974

**Raids by Income Tax Department in Gujarat and Bihar**

**490 SHRI AMARSINH CHAUDHARI:** Will the Minister of REVENUE AND BANKING be pleased to state:

(a) whether a number of raids were carried out by the Income Tax Department on premises of various Traders, Businessmen and Industrialists in various parts of Gujarat and Bihar during the last six months;

(b) whether any incriminating documents relating to concealment of income tax and other taxes, foreign exchange transactions and smuggling activities were found during these raids, and

(c) if so, the facts thereof and action taken in the matter?